

- (iv) National Cybercrime Forensic Laboratory Ecosystem.
- (v) National Cybercrime Training Centre.
- (vi) Cybercrime Ecosystem Management Unit.
- (vii) National Cyber Research and Innovation Centre.

(c) 'Police' and 'Public order' are State subjects as per the Constitution of India. States/UTs are primarily responsible for prevention, detection, investigation and prosecution of crimes through their law enforcement machinery. The Law Enforcement Agencies take legal action as per provisions of the law against the reported cyber crimes.

The Central Government has launched Cybercrime Reporting Portal to enable citizens to report online content pertaining to Child Pornography (CP)/ Child Sexual Abuse Material (CSAM) or sexually explicit content such as Rape/Gang Rape (CP/ RGR).

The Central Government has taken steps to spread awareness on cyber crime, issue cyber related alerts/ advisories, capacity building/ training of law enforcement officers/ judges/ prosecutors, improving cyber forensics facilities etc. to prevent cyber crime and expedite investigations.

#### **Progress of development works in LWE affected areas**

2727. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has taken up road connectivity projects in Left Wing Extremism (LWE) affected areas;
- (b) if so, the details thereof; and
- (c) physical and financial progress of works taken up, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Yes Sir. Improvement of road connectivity has been one of the major developmental initiatives in LWE affected areas. The details are as under:

- (i) **Road Requirement Plan (RRP-I):** The scheme envisages construction of 5,422 km roads in 34 LWE affected districts of 9 States. Of these 4,811 km roads have been completed at the cost of ₹ 7,390 crore so far.

- (ii) **Road Connectivity Projects in LWE affected Areas (RCPLWE):** The Scheme, approved in December, 2016, envisages construction of 5,412 km. roads in 44 LWE affected districts of 9 States at an estimated cost of ₹ 11,725 crore. Sanction has been conveyed to State for 5,065 km, of which 845 km have been completed so far.

- (c) State-wise physical and financial progress as follows:—

Sl. No.	States	RRP-I		RCPLWE	
		Length completed (in km)	Expenditure (₹ in cr.)	Length completed (in km)	Expenditure (₹ in cr.)
1.	Andhra Pradesh	038	23	92	54
2.	Bihar	674	570	164	129
3.	Chhattisgarh	1543	2385	191	122
4.	Jharkhand	703	1204	155	118
5.	MP	192	182	2	31
6.	Maharashtra	434	901	11	12
7.	Odisha	581	884	100	85
8.	Telangana	617	1152	53	55
9.	Uttar Pradesh	67	89	77	39
TOTAL		4,811	7,390	845	645

#### Compensation/benefits to operational casualties in CAPF

2728. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there are pending cases of payment of compensation/benefit to the operational casualties in Central Armed Police Forces (CAPF) due to terrorist/extremist incidents;

(b) if so, the details thereof; and

(c) details of number of extremist incidents reported, number of casualties of CAPF and compensation paid and pending cases during last three years?